



भारतीय प्रतिभूति
और विनिमय बोर्ड
**Securities and Exchange
Board of India**

Remittance Advice

Attachment Proceeding No. 10285(2) and 10287(2) of 2026
Certificate No. 5435 of 2022

The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **5435** of **2022** dated **24.08.2022**, had directed attachment of Bank/MF/PO/Demat accounts of **Mr. Rajinder Singh (PAN: ABNPS5493D)** in the matter of Unique Multi Foods Industries Limited against the total due of Rs. 4,45,33,000/- (*Rupees Four Crore Forty-Five Lakh Thirty-Three Thousands Only*) with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated 24.08.2022 has been sent to Defaulters and Notice of Attachment of Bank Account and Mutual Funds dated 10.08.2026 has been issued to you.
3. Whereas the outstanding dues from the defaulter as on date amount to Rs. 4,45,33,000/- (*Rupees Four Crore Forty-Five Lakh Thirty-Three Thousand*) along with interest @15% per annum (as mentioned in the SEBI Order), further interest, cost etc.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDDPI5435 of ICICI Bank (IFS Code: ICIC0000106)** immediately and intimate these remittance details by email to rekhav@sebi.gov.in, rajank@sebi.gov.in and recoverynro@sebi.gov.in in the format given below:

1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues

“हम हिन्दी में पत्राचार का स्वागत करते हैं।”

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंजिल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone): 022 - 26449000
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : www.sebi.gov.in





Continuation Sheet

भारतीय प्रतिभूति
और विनियम बोर्ड
**Securities and Exchange
Board of India**

Attachment Proceeding No. 10285(2) and 10287(2) of 2026

Certificate No. 5435 of 2022

5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at New Delhi on this 10th day of September, 2026.



Signed

RECOVERY OFFICER

राजन कुमार/Rajan Kumar
वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi